

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P No. 623/KB/2017

Present: Hon'ble Member (J) Shri Jinan K.R.
Hon'ble Member (J) Shri Jinan K.R.

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 08th December 2017, 10.30 A.M

Name of the Company	Sushil Kumar Ganeriwala -Vs- Chinamara Properties Pvt Ltd & Ors.		
Under Section	241		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

CS Sanjay Kumar Gupta
CS Rahul Parashampuria] petitioners

Sushil
8/12/17

ORDER

Ld.Pr. CS for the petitioner is present.

Heard the petitioner. Ld. Counsel for the petitioner pressed for an interim order without serving notice to the respondents u/s. 242(4) of the Companies Act, 2013. However, upon hearing the Ld. Pr. CS and upon perusal of the records I am satisfied that without serving notice to the respondents it is not fair and just to pass an interim order as requested. Accordingly, issue urgent notice to the respondents, returnable on 14/12/2017. The petitioner is directed to serve a copy of notice to the respondents and affidavit of service is to be filed on or before 13/12/2017.

List it on 14/12/2017 for hearing.


(Jinan K.R.)
Member (J)